



\$~16 & 17

* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CRL.M.C. 5516/2019 & CRL.M.A. 39188/2019

MADAN LAL JAIN

..... Petitioner

Through: Mr. Himanshu Gupta and Ms.

Padamja Sharma, Advocates

versus

SNEH LATA JAIN

..... Respondent

Through: Mr. Ranjeet Singh, Advocate

(17)

+ CRL.M.C. 5531/2019 & CRL.M.A. 39223/2019

MR. MADAN LAL JAIN

..... Petitioner

Through: Mr. Himanshu Gupta and Ms.

Padamja Sharma, Advocates

versus

MR. VIJAY KUMAR JAIN

..... Respondent

Through:

Mr. Ranjeet Singh, Advocate

CORAM:

HON'BLE MS. JUSTICE SWARANA KANTA SHARMA

ORDER 25.01.2023

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1. Learned counsel for respondent states that he has been recently engaged in these matters and seeks two weeks' time to file reply.

2. Let the reply be filed within two weeks with advance copy to learned counsel for petitioner. Rejoinder thereto, if any, be filed within four weeks





thereafter with advance copy to learned counsel for respondent.

- 3. Re-notify on 16.03.2023.
- 4. Interim order(s), if any, to continue.
- 5. The order be uploaded on the website forthwith.

SWARANA KANTA SHARMA, J

JANUARY 25, 2023/ns